

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF TRADE & TAXES  
(POLICY BRANCH)  
VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI-110002

No. F.3(377)/GST/Policy/2021/1087-1093

Dated: 10/03/2022

**CIRCULAR No. - 15/2021-GST of State Tax**

(Ref. Circular No. 148/04/2021-GST of Central Tax dated 18.05.2021)

**Subject: Standard Operating Procedure (SOP) for implementation of the provision of extension of time limit to apply for revocation of cancellation of registration under section 30 of the DGST Act, 2017 and rule 23 of the DGST Rules, 2017 – reg.**

Vide THE DELHI GOODS AND SERVICES TAX (AMENDMENT) ACT, 2020 (DELHI ACT 06 OF 2020), section 30 of the Delhi Goods and Services Tax Act, 2017 (hereinafter referred to as “DGST Act”) was amended and the same has been notified with effect from 01.01.2021 *vide* notification No. 92/2020- State Tax, dated 24.03.2021. The amended provision provides for extension of time limit for applying for revocation of cancellation of registration on sufficient cause being shown and for reasons to be recorded in writing, by:

- (a) the Additional or Joint Commissioner, as the case may be, for a period not exceeding thirty days;
- (b) the Commissioner, for a further period not exceeding thirty days, beyond the period specified in clause (a) above

Consequently, changes have also been made in rule 23 and **FORM GST REG-21** of the Delhi Goods and Services Tax Rules, 2017 (hereinafter referred to as the “DGST Rules”) *vide* notification No.15/2021- State Tax, dated 09.12.2021.

2. In order to ensure uniformity in the implementation of the provisions of above rule across the field formations, till the time an independent functionality for extension of time limit for applying in **FORM GST REG-21** is developed on the GSTN portal, the Commissioner, in exercise of its powers conferred by section 168 (1) of the DGST Act, 2017 hereby provides the following guidelines for implementation of the provision for extension of

time limit for applying for revocation of cancellation of registration under the said section and rule.

3. As has been provided in section 30 of the DGST Act, any registered person whose registration is cancelled by the proper officer on his own motion, may apply to such officer in **FORM GST REG-21**, for revocation of cancellation of registration within 30 days from the date of service of the cancellation order. In case the registered person applies for revocation of cancellation beyond 30 days, but within 90 days from the date of service of the cancellation order, the following procedure is specified for handling such cases:

3.1. Where a person applies for revocation of cancellation of registration beyond a period of 30 days from the date of service of the order of cancellation of registration but within 60 days of such date, the said person may request, through letter or e-mail, for extension of time limit to apply for revocation of cancellation of registration to the proper officer by providing the grounds on which such extension is sought. The proper officer shall forward the request to the jurisdictional Zonal incharge (Special Commissioner/Additional Commissioner/ Joint Commissioner) for decision on the request for extension of time limit.

3.2 The Zonal incharge (Special Commissioner/Additional Commissioner/ Joint Commissioner), on examination of the request filed for extension of time limit for revocation of cancellation of registration and on sufficient cause being shown and for reasons to be recorded in writing, may extend the time limit to apply for revocation of cancellation of registration. In case the request is accepted, the extension of the time limit shall be communicated to the proper officer. However, in case the concerned Special Commissioner / Additional Commissioner / Joint Commissioner, is not satisfied with the grounds on which such extension is sought, an opportunity of personal hearing may be granted to the person before taking decision in the matter. In case of rejection of the request for the extension of time limit, the grounds for such rejection may be communicated to the person concerned, through the proper officer.

3.3 On receipt of the decision of the Special Commissioner / Additional Commissioner / Joint Commissioner on request for extension of time limit for applying for revocation of cancellation of registration, the proper officer shall process the application for revocation of cancellation of registration according to the law and procedure laid down in this regard.

4. Procedure similar to that explained in paragraph 3.1 to 3.3 above, shall be followed *mutatis-mutandis* in case a person applies for revocation of cancellation of registration beyond a period of 60 days from the date of service of the order of cancellation of registration but within 90 days of such date.
5. The circular shall cease to have effect once the independent functionality for extension of time limit for applying in **FORM GST REG-21** is developed on the GST portal.
6. Difficulties, if any, in implementation of these instructions may be informed to the Commissioner, State Tax.

  
(ANKUR GARG)

COMMISSIONER (State Tax)

No.F.3(377)/GST/Policy/2021/ 1087-1093

Dated: 10 / 03 / 2021

**Copy forwarded for information and necessary action to:**

1. All Spl./Addl./Joint Commissioners, Department of Trade & Taxes, GNCT of Delhi, Vyapar Bhawan I.P. Estate, New Delhi-02.
2. Special Commissioner (PR), Department of Trade & Taxes, GNCT of Delhi, Vyapar Bhawan I.P. Estate, New Delhi-02 for wide publicity of the contents of this circular.
3. Joint Director (IT), Department of Trade & Taxes, GNCT of Delhi, Vyapar Bhawan I.P. Estate, New Delhi-02 for uploading the circular on the website of the department.
4. The President/General Secretary, Sales Tax Bar Association (Regd.), Vyapar Bhawan, I.P. Estate, New Delhi-02
5. All Assistant Commissioner/AVATOs Department of Trade & Taxes, GNCT of Delhi, Vyapar Bhawan I.P. Estate, New Delhi-02 through respective Zonal Commissioners.
6. PS to the Commissioner, VAT Department of Trade & Taxes, GNCT of Delhi, Vyapar Bhawan I.P. Estate, New Delhi-02
7. Guard File.

  
10/3/2021

(VIVEK MITTAL)  
ASSISTANT COMMISSIONER (POLICY)